

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

I.A. NO. OF 2023

IN

ORIGINAL APPLICATION NO. OF 2023 EZ

IN THE MATTER OF:

Rural Organisation for Social Empowerment (R.O.S.E)

.....APPLICANT

-VERSUS-

STATE OF ODISHA & OTHERS

.....RESPONDENTS


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PLACE: Cuttack

DATE:03.06.2023

BY THE APPLICANT THROUGH


AJIT PARIJA, ADVOCATE

(O-1247/2011)

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KOLKATA BENCH
 Secretary
 RURAL ORGANISATION FOR SOCIAL EMPOWERMENT



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State of Odisha & Others.

.....RESPONDENTS

An application seeking an order for stay of on-going quarrying operations in the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary.

THE HUMBLE PETITION OF THE PRESENT APPLICANT NAMED ABOVE.

MOST RESPECTFULLY SHEWETH:-

1. That the Original Application out of which the present Interim Application arises has been filed seeking a direction to stop the illegal and unlawful quarrying activities in the Sarisuakapilajhari Bandhanata village lying within the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary, thereby damaging the ecosystem and biodiversity within the aforesaid region.

by Adv

Dr. Lakshmi B. Barin
Secretary
RURAL ORGANISATION FOR SOCIAL EMPOWERMENT

2. That in the Original Application, cancellation of long term leases granted for sairat sources in the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary has been sought for inter alia on very many grounds contained therein.
3. That the contents of the Original Application may be read and treated as part and parcel of the present I.A. for the sake of brevity and for better appreciation of the facts and circumstances of the case.
4. That the humble present Applicant herein, submits that he has a good prima facie case and has a very good chance of the Original Application being ultimately allowed in his favour.
5. That since the illegal and unlawful quarrying activities in the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary is causing a continuing damage to the ecosystem and biodiversity of the region and as such being the subject matter of the Original Application, unless such illegal and unlawful quarrying operations are stopped immediately, the Original Application would be rendered infructuous but for academic purposes only.
6. That under the facts and circumstances narrated above it is expedient in the interests of justice, equity and fair play that this Hon'ble Tribunal directs the Opposite Party Nos. 4,5 & 6 to immediately stay and stop all the illegal and unlawful quarrying activities in the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary.

KOLAKOT BOBIN

Secretary
RURAL ORGANISATION FOR SOCIAL EMPOWERMENTby
Adh

PRAYER

It is therefore most humbly and respectfully prayed that this Hon'ble Tribunal may graciously be pleased to direct the Opposite Party Nos. 4,5 & 6 to immediately stay and stop all the illegal and unlawful quarrying activities in the Eco-Sensitive Zone of the Kuldiha Wildlife Sanctuary till disposal of the Original Application.

And may further be pleased to pass any other order / orders in favour of the present Applicant as it may deem just and proper.

And for this act of kindness the present Applicant shall as in duty bound ever pray.

Place: Cuttack

Date: 03.06.2023

BY THE APPLICANT THROUGH



AJIT PARIJA, ADVOCATE
(O-1247/2011)

Mob: -9861696411

Email: palit_subir02@yahoo.com

KALAKAR Basik

VERIFICATION

I, Kalakar Barik, aged about 44 years, S/o Late Sukhadev Barik,
At- Sukadeipur, P.O. Sribantapur, P.S.- Kuakhai, District- Jajpur, do
hereby solemnly verify that the facts stated above are true to the best of
my knowledge and belief, and no material facts have been concealed
therefrom.

Date:03.06.2023

Place:Cuttack

Kalakar Barik

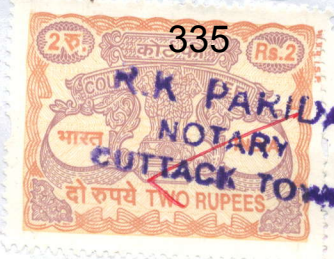
Signature of Applicant

Secretary

RURAL ORGANISATION FOR SOCIAL EMPOWERMENT

*ly
Adv*

-6-



AFFIDAVIT

I, Kalakar Barik, aged about 44 years, S/o Late Sukhadev Barik, At- Sukadeipur, P.O. Sribantapur, P.S.- Kuakhai, District- Jajpur, do hereby solemnly affirm and state as follows:

1. That I am the Applicant in the accompanying Interim Application and being aware of the facts thereof, I am competent to swear the present affidavit.
2. That the contents of the accompanying Interim Application have been drafted by my counsel upon my instruction and the legal submissions therein are based upon legal advice, and are believed to be true and correct to the best of my knowledge and belief.
3. That the contents of the accompanying Interim Application are not being reproduced in the present affidavit for the sake of brevity and the same may be read from the application and may be considered as a part and parcel of the present affidavit.

IDENTIFIED BY:

Donor

A.D ✓

Place: Cuttack

Date: 03.06.2023

Kalakar Barik
Secretary
RURAL ORGANISATION FOR SOCIAL EMPOWERMENT
DEPONENT

Notarized by *Amritav Mishra*
Advocate and states
before me this ...
R.K. Parida

03/06/23
R.K. PARIDA
NOTARY
CUTTACK TOWN

03/06/23

R.K. PARIDA
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CUTTACK TOWN

